



भारतीय प्रतिभूति  
और विनिमय बोर्ड  
Securities and Exchange  
Board of India

RECOVERY DIVISION  
NORTHERN REGIONAL OFFICE

Tel: 011-69012998/36, [recoverynro@sebi.gov.in](mailto:recoverynro@sebi.gov.in)

Notice of Attachment of Bank and Post Office Accounts

Attachment Proceeding No. 15382 of 2026  
Certificate No. 8725 of 2025

The Principal Officer/ Chairman & Managing Director / CEO  
All the Banks in India  
The Postmaster of all the Post Offices in India

1. Whereas a Recovery Certificate No. **8725 of 2025** dated May 01, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum **Rs. 6,85,01,000** (*Rupees Six Crore Eighty-Five Lakh One Thousand Only*) towards Penalty imposed by the AO vide Order No. **Order/GR/KG/2022-23/16420-16458** dated **May 18, 2022** in the matter of **Fortis Healthcare Limited** along with further interest, all costs, charges and expenses in respect of all proceedings for recovering the said sum (details given in table below), against **Best Healthcare Private Limited** [Defaulter] PAN: AADCB1811A and the same are due from the defaulter in respect of the said certificate. A Notice of Demand dated May 01, 2025 has been issued to **Best Healthcare Private Limited**.

Description of Dues	Amount (in Rs.)
Penalty imposed by the AO vide Order No. <b>Order/GR/KG/2022-23/16420-16458</b> dated <b>May 18, 2022</b> in the matter of <b>Investigation in the matter of Fortis Healthcare Limited</b>	<b>5,00,00,000/-</b>
Interest from <b>May 2022 to May 2025 @ 1% p.m.</b>	<b>1,85,00,000/-</b>
Recovery Cost	<b>1,000/-</b>
Total	<b>6,85,01,000/-</b>

2. The aforesaid notice of demand was served to the defaulter on May 08, 2026 via email. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank/post office accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect.
  - a) All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank/Post Office; and
  - b) All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently hold for or on account of the Defaulter.

“हम हिन्दी में पत्राचार का स्वागत करते हैं।”

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंज़िल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किदवाई नगर, नई दिल्ली-110023  
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालय: सेबी भवन, प्लॉट सं. सी-4 'अ', जी-ब्लॉक, बान्द्रा कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone) : 022 - 26449000  
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : [www.sebi.gov.in](http://www.sebi.gov.in)





Continuation Sheet

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A. P. No. 15382 of 2026

4. It is further ordered with immediate effect that No Debit shall be made in the said account/s to the extent of the total dues mentioned in the table above until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately/ within 15 days to the undersigned/ our representative on service of this Notice:
  - a) Details of all the Accounts including Lockers held by the defaulter with your Bank/Post Office;
  - b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
  - c) Confirmation of Attachment of the said account(s) and lockers; and;
  - d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no bank/post office account/balance with your bank/post office.

6. **If the defaulter is not having any type of account with your bank/Post office, then the same need not be informed to SEBI.**
7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank/post office post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
8. This Notice of attachment is issued in exercise of powers conferred under **Section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with Section 226 and the Second Schedule of Income Tax Act, 1961.**

Given under my hand and seal at New Delhi this 26<sup>th</sup> day of May, 2026.

SEAL



Signed

**RECOVERY OFFICER**

राजन कुमार/Rajan Kumar

वसूली अधिकारी एवं उप महाप्रबंधक

Recovery Officer & Deputy General Manager

भारतीय प्रतिभूति और विनियम बोर्ड

Securities and Exchange Board of India

उत्तरी प्रादेशिक कार्यालय / Northern Regional Office

नई दिल्ली / New Delhi

**(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts)**